

# MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – 1

WINTER SESSION

FRIDAY, NOVEMBER 28, 2014.

## Government Business

1. **Questions:**

2. Shri Ardent M. Basaiawmoit, MLA to call the attention of the Chief Minister in-charge Political under Rule 54(1) of the Rules of Procedure and Conduct of Business to the News item published in “**The Shillong Times**”, dated 21.10.2014, under the caption “**Government: ANVC pact to be made public after surrender of arms**”.
3. (a) **Dr. Mukul Sangma**, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.III) Bill, 2014.  
(b) If leave be granted to introduced the Bill.
4. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to move:-  
*“That the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.III) Bill, 2014 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.*
5. (a) **Dr. Mukul Sangma**, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.III) Bill, 2014 be taken into consideration;  
  
(b) Consideration of the Meghalaya Appropriation (No.III) Bill, 2014 clause by clause.
6. **Dr. Mukul Sangma**, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.III) Bill, 2014 be passed.

7. (a) **Dr. Mukul Sangma**, Chief Minister in-charge Finance to move that the Contingency Fund of Meghalaya (Amendment) Bill, 2014 be taken into consideration;  
  
(b) Consideration of the Contingency Fund of Meghalaya (Amendment) Bill, 2014 clause by clause.
8. **Dr. Mukul Sangma**, Chief Minister in-charge Finance to move that the Contingency Fund of Meghalaya (Amendment) Bill, 2014 be passed.
9. (a) Smti Roshan Warjri, Minister in-charge Home(Police) to move that the Meghalaya Police (Amendment) Bill, 2014 be taken into consideration;  
  
(b) Consideration of the Meghalaya Police (Amendment) Bill, 2014 clause by clause.
10. Smti Roshan Warjri, Minister in-charge Home(Police) to move that the Meghalaya Police (Amendment) Bill, 2014 be passed.
11. (a) Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs to move that the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014 be taken into consideration;  
  
(b) Consideration of the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014 clause by clause.
12. Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs to move that the Meghalaya Street Vendors (Protection of Livelihood and Regulation of Street Vending) Bill, 2014 be passed.
13. Shri Salseng C. Marak, MLA & Chairman, Public Undertaking Committee to lay the Seventh Report of the Committee on Public undertaking on the functioning of the Mawmluh Cherra Cement Limited (MCCL) for the year 2013-14.
14. Obituary References.
15. Prorogation / Adjournment Sine-die.
16. National Anthem.

**Dated Shillong,  
The 28<sup>th</sup> November, 2014.**

**Comm. & Secretary,  
Meghalaya Legislative Assembly.**

